

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ALLAHABAD BENCH**  
**ALLAHABAD.**

Dated : This the 05<sup>th</sup> day of October, 2020

**Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)**

**Original Application No. 330/00541 of 2020**

Dheeraj Pal Singh son of Late Deen Dayal Pali, Resident of 355, Mohalla-Prem Nagar, Civil Lines, District Budaun.

. . .Applicant

By Adv: **Shri D.K. Mishra.**

**V E R S U S**

1. Union of India through Secretary Ministry of Defense, New Delhi.
2. General Manager, Canteen Stores Department Adelphi 119, Karve Road, Mumbai.
3. Assistant General Manager (Personne) Canteen Stores Department Adelphi 119, Karve Road, Mumbai.
4. Canteen Stores Department, Station Road, Sarvatra Bhawan, Bareilly Cantt. 246004.

. . .Respondents

By Adv: **Shri L.P. Tiwari.**

**O R D E R**

Shri D.K. Mishra, learned counsel for the applicant is present in court. Shri L.P. Tiwari, learned counsel for the respondents is present online through video conferencing.

2. Heard learned for the parties and perused the record available in pdf form.

3. Learned counsel for the applicant, at the very outset, has drawn my attention to a letter dated 04.12.2019, addressed to the mother of the applicant, informing her that in pursuance of her representation dated 02.11.2019, addressed to the General Manager, the Board Officers meeting for compassionate appointment, was held on 16.09.2019 , the

same is under process and she will be informed shortly about the outcome of the Board's meeting.

4. The grievance of the applicant is that even after the expiry of a considerable period since December 2019, no such order has yet been communicated either to the applicant or to his mother.

5. Learned counsel for the applicant submits that the applicant will be satisfied if a direction is issued to respondent No. 2 to communicate to the applicant or his mother about the outcome of Board's meeting and what decision was taken by the Board on the representation dated 02.11.2019, filed by mother of the applicant.

6. In view of limited prayer made by learned counsel for the applicant, no useful purpose will be served in keeping this O.A. pending. Accordingly, this O.A. is finally disposed of at the admission stage with direction to respondent No. 2 to, communicate the decision taken in the Board meeting, on the representation of applicant's mother dated 02.11.2019, within a period of three weeks from the date of receipt of a certified copy of this order.

7. It is made clear that no opinion has been expressed on merits of the case.

8. No order on costs.

**(Justice Vijay Lakshmi)**  
Member (J)

Anand...